

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 488/MP/2024

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.
- Petitioner : Adhunik Power & Natural Resources Limited (APNRL)
- Respondents : PTC India Limited and Ors.
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Nishtha Wadhwa, Advocate, APNRL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed inter *alia* seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of trading licence and other related matters) Regulations, 2020 along with Late Payment Surcharge. Learned counsel for the Petitioner requested that the matter be adjourned.

2. After hearing the learned counsel for the Petitioner, the Commission observed that since the present Petition is listed for admission, notices are required to be sent to the parties. Accordingly, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their respective replies to the Petition, if any, within six weeks with a copy to the Petitioner, who may also file its rejoinder, if any, within six weeks thereafter.

3. The Petition will be listed for hearing on **29.5.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)